

**Directorate General of Foreign Trade**  
**UdyogBhawan**  
**DES-V Section**

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The Meeting No.13/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 29.09.2016 and actually held on 04.10.2016 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.11/AM-17 dated 01.09.2016 and 12/AM17 dated 15.09.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.13/AM-17 dated 29.09.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER : 13/84-ALC3/2016 MEETING DATE : 29.09.2016**

<b>Case No.:</b> 2/7/84-ALC3/2016	<b>Party Name:</b> PASHUPATI POLYTEX PVT. LTD.	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Deferred
HQ File 1 :01/84/050/00091/AM17/	RLA File :61/24/040/00081/AM14/	Lic.No/Date:6110001156 06.03.2014	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 22.09.2016 to furnish the hard copy of the application. Reply is not received from the firm so far. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:</b> 28/9/84-ALC3/2016	<b>Party Name:</b> ADITYA BIRLA NUVO LIMITED.,	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Deferred
HQ File 2 :01/84/050/00157/AM17/	RLA File :02/24/040/00050/AM16/	Lic.No/Date:0210205929 26.06.2015	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to RA, Kolkata on 22.09.2016 to check the per kg CIF value of Acrylic Top. Reply is not received so far. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:</b> 18/23/84-ALC3/2015	<b>Party Name:</b> RAMKUMAR TEXTILE PVT. LTD.	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Approved
HQ File :01/84/050/00235/AM16/	RLA File :13/24/040/00023/AM16/	Lic.No/Date:1310047960 27.08.2015	

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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 03.10.2016. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Woven Fabrics of Combed Wool OR of Combed Fine Animal Hair (content of wool 782.60 Kg.)	6000.000 Yard	100% Alpaca Wool Yarn	12% wastage (on net content of the export product)
2.	Woven Fabrics Containing 85% (+/-5%) Wool OR of Fine Animal Hair, Dyed and 15% Polyester (content of wool yarn 873 Kg.)	5365.000 Yard	100% Alpaca Wool Yarn	12 % wastage on net content of the export product)

RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**4/3/84-ALC3/2016      **Party Name:**SUNNY INTERNATIONAL LTD.      **Meet No/Date:**13/84-ALC3/2016 29.09.2016      **Status:** Reject

**HQ File :**01/84/050/00006/AM17/ **RLA File :**33/24/040/00008/AM16/      **Lic.No/Date:**3310030257 13.10.2015

4 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 07.06.2016 to submit the sketch, measurement, CAD/CAM and manufacturing process in this case. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.  
RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**1/27/84-ALC3/2015      **Party Name:**S.K. EXPORTS      **Meet No/Date:**13/84-ALC3/2016 29.09.2016      **Status:**Approved

**HQ File :**01/84/050/00314/AM16/ **RLA File :**06/24/040/00032/AM16/      **Lic.No/Date:**0610038245 30.10.2015

5 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case on repeat basis as decided by NC in its meeting No. 36/84 dated 08.01.2015 in respect of Adv Authorisation No. 0610037886 dated 25.08.2014.  
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:**2/25/84-ALC3/2015      **Party Name:**SACOS INDIGO PRIVATE LIMITED      **Meet No/Date:**13/84-ALC3/2016 29.09.2016      **Status:** Deferred

**HQ File :**01/84/050/00283/AM16/ **RLA File :**56/24/040/00029/AM16/      **Lic.No/Date:**5610004753 20.11.2015      **Defer Date:**27.10.2016

6 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the last reminder has been issued by Deptt. of C&PC on 11.07.2016 in this case. Reply is not received from the firm. Accordingly, Committee decided to refer the case to DIPP for their comments and defer the case on 27.10.2016.

7 **Case No.:**18/9/84-ALC3/2016      **Party Name:**BHARAT SILKS      **Meet No/Date:**13/84-      **Status:** Deferred

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		ALC3/2016 29.09.2016	
HQ File :01/84/050/00147/AM17/	RLA File :07/24/040/00239/AM16/	Lic.No/Date:0710109091 26.11.2015	Defer Date:27.10.2016

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:</b> 4/1/84-ALC3/2016	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 13/84-ALC3/2016 29.09.2016	<b>Status: Deferred</b>
HQ File :01/84/050/00473/AM16/	RLA File :06/24/040/00039/AM16/	Lic.No/Date:0610038273 09.12.2015	Defer Date:27.10.2016

**Decision:** The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:</b> 5/1/84-ALC3/2016	Party Name: CHOWDHARY OVERSEAS LIMITED	Meet No/Date: 13/84-ALC3/2016 29.09.2016	<b>Status: Deferred</b>
HQ File :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date:0610038278 16.12.2015	Defer Date:27.10.2016

**Decision:** The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:</b> 3/1/84-ALC3/2016	Party Name: CLASSIC BINDING INDUSTRIES	Meet No/Date: 13/84-ALC3/2016 29.09.2016	<b>Status: Deferred</b>
HQ File :01/84/050/00472/AM16/	RLA File :03/94/040/00890/AM16/	Lic.No/Date:0310802103 29.01.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application had sent to DIPP again on 07.06.2016 for their comments. NC decided to wait for their comments and defer the case for re-listing on 27.10.2016.

<b>Case No.:</b> 42/5/84-ALC3/2016	Party Name: SECURITY PRODUCTS PVT. LTD.	Meet No/Date: 13/84-ALC3/2016 29.09.2016	<b>Status: Approved</b>
HQ File :01/84/050/00074/AM17/	RLA File :03/95/040/00949/AM16/	Lic.No/Date:0310803060 04.03.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/221/2016 –TSW dated 28.09.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Security Thread with Magnetic Coating (32884 Kilo	2383.0	1. UN 1210 Printing Ink CO MAG 110S0045	217.0 Kgs
			2. LUMILUX YELLOW GREEN CD 349	8.0 Kgs

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	meters)		3.	Scanning Compound SC-27	10.0 Kgs
			4.	Metallised Polyester Film 10 microns	Net + 10% or applied quantity, whichever is lesser
			5.	Clear Polyester Film	Net + 10% or applied quantity, whichever is lesser

RA concern may take necessary action subject to compliance of other usual conditions. /

<b>Case No.:</b> 8/3/84-ALC3/2016	<b>Party Name:</b> SURE SAFETY INDIA PVT LTD	<b>Meet No/Date:</b> 13/84- ALC3/2016 29.09.2016	<b>Status:</b> Deferred
12 HQ File :01/84/050/00010/AM17/	RLA File :34/24/040/00316/AM16/	Lic.No/Date:3410041959 10.03.2016	Defer Date:27.10.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 30.08.2016 and same has been sent to DC(MSME) on 26.09.2016 for their comments. The case stands deferred for re-listing on 27.10.2016.			

<b>Case No.:</b> 7/5/84-ALC3/2016	<b>Party Name:</b> SURE SAFETY INDIA PVT LTD	<b>Meet No/Date:</b> 13/84- ALC3/2016 29.09.2016	<b>Status:</b> Deferred
13 HQ File :01/84/050/00039/AM17/	RLA File :34/24/040/00322/AM16/	Lic.No/Date:3410041960 10.03.2016	Defer Date:27.10.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 30.08.2016 and same has been sent to DC(MSME) on 26.09.2016 for their comments. The case stands deferred for re-listing on 27.10.2016.			

<b>Case No.:</b> 11/5/84-ALC3/2016	<b>Party Name:</b> SURE SAFETY INDIA PVT LTD	<b>Meet No/Date:</b> 13/84- ALC3/2016 29.09.2016	<b>Status:</b> Deferred
14 HQ File :01/84/050/00043/AM17/	RLA File :34/24/040/00320/AM16/	Lic.No/Date:3410041961 10.03.2016	Defer Date:27.10.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 30.08.2016 and same has been sent to DC(MSME) on 26.09.2016 for their comments. The case stands deferred for re-listing on 27.10.2016.			

<b>Case No.:</b> 6/3/84-ALC3/2016	<b>Party Name:</b> ARVIND LIMITED	<b>Meet No/Date:</b> 13/84- ALC3/2016 29.09.2016	<b>Status:</b> Deferred
15 HQ File :01/84/050/00008/AM17/	RLA File :08/24/040/00437/AM16/	Lic.No/Date:0810137400 11.03.2016	Defer Date:27.10.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 14.09.2016 and same has been sent to DC(MSME) on 26.09.2016 for their comments. The case stands deferred for re-listing on 27.10.2016.			

<b>Case No.:</b> 5/3/84-ALC3/2016	<b>Party Name:</b> ARVIND OG NONWOVENS PRIVATE LIMITED	<b>Meet No/Date:</b> 13/84- ALC3/2016 29.09.2016	<b>Status:</b> Deferred
16 HQ File :01/84/050/00007/AM17/	RLA File :08/24/040/00434/AM16/	Lic.No/Date:0810137423 15.03.2016	Defer Date:27.10.2016

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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that reply has been received from the firm on 27.08.2016. NC decided to defer the case for re-listing on 27.10.2016.

Case No.:4/5/84-ALC3/2016	Party Name:POOJA INTERNATIONAL	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
HQ File :01/84/050/00036/AM17/	RLA File :05/24/040/00617/AM16/	Lic.No/Date:0510397999 21.03.2016	Defer Date:27.10.2016

- 17 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process with wastage at each stage with justification of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

Case No.:5/5/84-ALC3/2016	Party Name:SIDDARTH KAPOOR	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
HQ File :01/84/050/00037/AM17/	RLA File :02/24/040/00206/AM16/	Lic.No/Date:0210206564 22.03.2016	Defer Date:27.10.2016

- 18 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that reply has been received from the firm on 03.10.2016. NC decided to ask the firm to appear PH before NC on 27.10.2016 with CAD and Sample of the product. The case stands deferred for re-listing on 27.10.2016.

Case No.:16/5/84-ALC3/2016	Party Name:SHAUN FILAMENTS,	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
HQ File :01/84/050/00048/AM17/	RLA File :17/24/040/00133/AM16/	Lic.No/Date:1710006291 22.03.2016	Defer Date:27.10.2016

- 19 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 22.09.2016 to furnish the Manufacturing process, import quantity in export production alongwith stage wise wastage in this case. The reply of the firm is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 27.10.2016.

Case No.:43/5/84-ALC3/2016	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Reject
HQ File :01/84/050/00075/AM17/	RLA File :03/94/040/01068/AM16/	Lic.No/Date:0310803565 28.03.2016	

- 20 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process, percentagewise use for Modacrylic alongwith the wastage claimed at each stage of the product in this case. The reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.

21 Case No.:7/7/84-ALC3/2016	Party Name:SP EXIMS	Meet No/Date:13/84-	Status: Deferred
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		ALC3/2016 29.09.2016	
HQ File :01/84/050/00096/AM17/	RLA File :04/24/040/00281/AM16/	Lic.No/Date:0410161763 31.03.2016	Defer Date:27.10.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/43/2016-L AND H-DCMSME/176 dated 14.07.2016 :

1. Details of the items to be exported
2. Sample /Sketch of each item with marking
3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

Case No.:25/13/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status:Approved
HQ File :01/84/050/00256/AM17/	RLA File :07/24/040/00437/AM16/	Lic.No/Date:0710109609 31.03.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:8/7/84-ALC3/2016	Party Name:SP EXIMS	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File :01/84/050/00097/AM17/	RLA File :04/24/040/00282/AM16/	Lic.No/Date:0410161765 01.04.2016	Defer Date:27.10.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

1. Details of the items to be exported
2. Sample /Sketch of each item with marking
3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

Case No.:6/7/84-ALC3/2016	Party Name:BEEKU EXPORTS	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status:Approved
HQ File :01/84/050/00095/AM17/	RLA File :04/24/040/00280/AM16/	Lic.No/Date:0410161789 06.04.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 29.09.2016. Accordingly, Committee decided to ratify the norms in

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respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 17/5/84-ALC3/2016	<b>Party Name:</b> PINNACLE CLOTHING CO.,	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00049/AM17/	RLA File :05/24/040/00011/AM17/	Lic.No/Date:0510398172 12.04.2016	Defer Date:27.10.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:</b> 3/9/84-ALC3/2016	<b>Party Name:</b> PINNACLE CLOTHING CO.,	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00132/AM17/	RLA File :05/24/040/00010/AM17/	Lic.No/Date:0510398171 12.04.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued on 29.08.2016 to the firm to furnish the CAD and Measurement of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:</b> 33/5/84-ALC3/2016	<b>Party Name:</b> SURE SAFETY INDIA PVT LTD	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00065/AM17/	RLA File :34/24/040/00010/AM17/	Lic.No/Date:3410042083 19.04.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received and same has been sent to DC(MSME) on 26.09.2016 for their comments. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:</b> 1/5/84-ALC3/2016	<b>Party Name:</b> SHANKAR PACKAGINGS LIMITED	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Approved
HQ File :01/84/050/00033/AM17/	RLA File :03/95/040/00905/AM16/	Lic.No/Date:0310804041 20.04.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/191/2016 –TSW dated 16.09.2016 as detailed below :

S.No.	Export Product	Export	Import item	Quantity
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		Quantity			allowed
1.	Flexible Intermediate bulk Containers Net content of exports : PP Granules : 818.18 MT, HDPE Granules :4.25 MT, Master Batch ANTIFIBRILLANT : 12.27 MT, Masterbatch White : 6.13 MT, Masterbatch colour : 3.68 MT, Conductive Black : 6.55 MT, LLDPE : 73.33 MT, LDPE : 31.43 MT, Relevant UV Stabilizer Master Batch : 16 MT	971. MT	1.	Relevant PP granules	900 MT
			2.	Relevant HDPE	4.4625 MT
			3.	Relevant Master Batch ANTIFIBRILLANT	Total Quantity of Master Batch Should not exceed to 0.02 MT/MT of Export of FIBC (and Containing not more than 20% UV Stabilizer
			4.	Relevant Master Batch white	
			5.	Relevant Master Batch colour	
			6.	Relevant Conductive Black	
			9.	Relevant UV Stabilizer Master Batch	
			7.	Relevant LLDPE	77MT
			8.	Relevant LDPE	33MT

RA concern may take necessary action subject to compliance of other usual conditions.

29	<b>Case No.:</b> 35/5/84-ALC3/2016	<b>Party Name:</b> CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00067/AM17/	RLA File :52/24/040/00003/AM17/	Lic.No/Date:5210041867 21.04.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.08.2016 to furnish the Manufacturing produces and wastage at each stage of the product in this case. The reply of the firm is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 27.10.2016.

30	<b>Case No.:</b> 3/13/84-ALC3/2016	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Approved
	HQ File :01/84/050/00234/AM17/	RLA File :07/24/040/00022/AM17/	Lic.No/Date:0710109716 26.04.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

31	<b>Case No.:</b> 1/3/84-ALC3/2016	<b>Party Name:</b> ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00003/AM17/	RLA File :08/24/040/00030/AM17/	Lic.No/Date:0810137775 27.04.2016	Defer Date:27.10.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item

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with justification.

3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:</b> 2/3/84-ALC3/2016	<b>Party Name:</b> ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	<b>Meet No/Date:</b> 13/84- ALC3/2016 29.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00004/AM17/	RLA File :08/24/040/00033/AM17/	Lic.No/Date:0810137776 27.04.2016	Defer Date:27.10.2016

32 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:</b> 24/13/84-ALC3/2016	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 13/84- ALC3/2016 29.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00255/AM17/	RLA File :07/24/040/00031/AM17/	Lic.No/Date:0710109728 27.04.2016	Defer Date:27.10.2016

33 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:</b> 36/5/84-ALC3/2016	<b>Party Name:</b> CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	<b>Meet No/Date:</b> 13/84- ALC3/2016 29.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00068/AM17/	RLA File :52/24/040/00008/AM17/	Lic.No/Date:5210041879 04.05.2016	Defer Date:27.10.2016

34 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the stage wise wastage and justification of higher wastage in this case. The case stands defer for re-listing on 27.10.2016.

<b>Case No.:</b> 2/5/84-ALC3/2016	<b>Party Name:</b> BUILDMET FIBRES PVT LTD.,	<b>Meet No/Date:</b> 13/84- ALC3/2016 29.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00034/AM17/	RLA File :07/24/040/00056/AM17/	Lic.No/Date:0710109837 19.05.2016	Defer Date:27.10.2016

35 **Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 27.10.2016.

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36	Case No.:7/13/84-ALC3/2016	Party Name:SUN RISE NETS	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
	HQ File :01/84/050/00238/AM17/	RLA File :26/24/040/00007/AM17/	Lic.No/Date:2610012756 23.05.2016	Defer Date:27.10.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.				

37	Case No.:3/5/84-ALC3/2016	Party Name:WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status:Approved
	HQ File :01/84/050/00035/AM17/	RLA File :10/24/040/00010/AM17/	Lic.No/Date:1010059491 27.05.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

38	Case No.:17/9/84-ALC3/2016	Party Name:MODERN APPARELS	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status:Approved
	HQ File :01/84/050/00146/AM17/	RLA File :03/95/040/00080/AM17/	Lic.No/Date:0310804996 27.05.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

39	Case No.:16/9/84-ALC3/2016	Party Name:MTV EXPORTS	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
	HQ File :01/84/050/00145/AM17/	RLA File :03/95/040/00170/AM17/	Lic.No/Date:0310805119 01.06.2016	Defer Date:27.10.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.				

40	Case No.:20/9/84-ALC3/2016	Party Name:SAVITRIDEVI POLYFABRICS INDIA PVT LTD	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status:Approved
	HQ File :01/84/050/00149/AM17/	RLA File :09/24/040/00750/AM16/	Lic.No/Date:0910063729 02.06.2016	



**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/278/2016 –TSW dated 04.10.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP woven fabric	1,50,000 Kgs	PP granules	1,16,600 Kg
			Colour Master Batch	2,200 Kg

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:24/9/84-ALC3/2016	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
41 HQ File :01/84/050/00153/AM17/	RLA File :05/23/040/00106/AM17/	Lic.No/Date:0510398728 03.06.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:27/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
42 HQ File :01/84/050/00156/AM17/	RLA File :05/24/040/00104/AM17/	Lic.No/Date:0510398719 03.06.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 27.10.2016.

Case No.:38/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
43 HQ File :01/84/050/00167/AM17/	RLA File :05/24/040/00103/AM17/	Lic.No/Date:0510398718 03.06.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 27.10.2016.

Case No.:1/11/84-ALC3/2016	Party Name:SATHE SYNTHETICS(PROP.RAKESH FUELS PVT.LTD.)	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
44 HQ File :01/84/050/00186/AM17/	RLA File :05/24/040/00107/AM17/	Lic.No/Date:0510398717 03.06.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:11/9/84-ALC3/2016	Party Name:AERO FIBRE PRIVATE LIMITED	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
45 HQ File :01/84/050/00140/AM17/	RLA File :03/94/040/00176/AM17/	Lic.No/Date:0310805368 10.06.2016	Defer Date:27.10.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:12/9/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
46 HQ File :01/84/050/00141/AM17/	RLA File :03/95/040/00212/AM17/	Lic.No/Date:0310805560 16.06.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

Case No.:14/9/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
47 HQ File :01/84/050/00143/AM17/	RLA File :03/95/040/00211/AM17/	Lic.No/Date:0310805559 16.06.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

Case No.:10/9/84-ALC3/2016	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
48 HQ File :01/84/050/00139/AM17/	RLA File :03/94/040/00231/AM17/	Lic.No/Date:0310805612 20.06.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:13/9/84-ALC3/2016	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Approved
49 HQ File :01/84/050/00142/AM17/	RLA File :03/95/040/00229/AM17/	Lic.No/Date:0310805629 21.06.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/221/2016 –TSW dated 05.10.2016 as detailed below :

S.No.	Export Product	Export		Import item	Quantity allowed
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		Quantity			
1.	Security Thread with Magnetic Coating (65000 Kilometers)	4925.0 Kgs	1.	UN 1210 Printing Ink CO MAG 110S0045	217.0 Kgs
			2.	Scanning Compound 27/SC - 27	10.0 Kgs
			3.	Metallised Polyester Film 10 microns	Net + 10 % or applied quantity , whichever if lesser
			4.	Clear Polyester Film 8 microns	Net + 10 % applied quantity, whichever is lesser

RA concern may take necessary action subject to compliance of other usual conditions.

50	<b>Case No.:</b> 45/9/84-ALC3/2016	<b>Party Name:</b> ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00174/AM17/	RLA File :08/24/040/00122/AM17/	Lic.No/Date:0810138208 24.06.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the CAD, Measurement Chart, and Sketch of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

51	<b>Case No.:</b> 15/9/84-ALC3/2016	<b>Party Name:</b> SUPREME NONWOVEN INDUSTRIES PVT LTD	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00144/AM17/	RLA File :03/95/040/00250/AM17/	Lic.No/Date:0310805741 28.06.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to give the justification for higher wastage claimed alongwith the manufacturing process at each stage in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

52	<b>Case No.:</b> 22/9/84-ALC3/2016	<b>Party Name:</b> GENEROUS PRODUCTS	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00151/AM17/	RLA File :05/23/040/00170/AM17/	Lic.No/Date:0510398965 01.07.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

53	<b>Case No.:</b> 46/9/84-ALC3/2016	<b>Party Name:</b> CHELSEA MILLS LLP	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00175/AM17/	RLA File :05/23/040/00171/AM17/	Lic.No/Date:0510398982 04.07.2016	Defer Date:27.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:19/9/84-ALC3/2016</b>	Party Name:WHITE FIELDS APPAREL,	Meet No/Date:13/84-ALC3/2016 29.09.2016	<b>Status: Deferred</b>
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54	HQ File :01/84/050/00148/AM17/	RLA File :32/24/040/00010/AM17/	Lic.No/Date:3210077926 05.07.2016	Defer Date:27.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:25/9/84-ALC3/2016</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:13/84-ALC3/2016 29.09.2016	<b>Status: Deferred</b>
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55	HQ File :01/84/050/00154/AM17/	RLA File :05/24/040/00150/AM17/	Lic.No/Date:0510398993 05.07.2016	Defer Date:27.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:44/9/84-ALC3/2016</b>	Party Name:SUDARSHAN JEANS PRIVATE LIMITED	Meet No/Date:13/84-ALC3/2016 29.09.2016	<b>Status: Deferred</b>
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56	HQ File :01/84/050/00173/AM17/	RLA File :31/83/040/00033/AM17/	Lic.No/Date:3110066243 12.07.2016	Defer Date:27.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 22.09.2016 to furnish the manufacturing process, flow chart with stage wise wastage in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:1/9/84-ALC3/2016</b>	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84-ALC3/2016 29.09.2016	<b>Status: Deferred</b>
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57	HQ File :01/84/050/00130/AM17/	RLA File :05/24/040/00173/AM17/	Lic.No/Date:0510399118 18.07.2016	Defer Date:27.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands defer for re-listing on 27.10.2016.

<b>Case No.:2/9/84-ALC3/2016</b>	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84-ALC3/2016 29.09.2016	<b>Status: Deferred</b>
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58	HQ File	RLA File	Lic.No/Date:0510399119	Defer
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

<b>Case No.:</b> 1/13/84-ALC3/2016	<b>Party Name:</b> RICHA GLOBAL EXPORTS P. LTD.	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Approved
HQ File :01/84/050/00232/AM17/	RLA File :05/24/040/00175/AM17/	Lic.No/Date:0510399185 22.07.2016	

59 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 47/9/84-ALC3/2016	<b>Party Name:</b> PINNACLE CLOTHING CO.,	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00176/AM17/	RLA File :05/24/040/00185/AM17/	Lic.No/Date:0510399210 25.07.2016	Defer Date:27.10.2016

60 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands defer for re-listing on 27.10.2016.

<b>Case No.:</b> 4/13/84-ALC3/2016	<b>Party Name:</b> RICHA GLOBAL EXPORTS P. LTD.	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Approved
HQ File :01/84/050/00235/AM17/	RLA File :05/24/040/00192/AM17/	Lic.No/Date:0510399231 26.07.2016	

61 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 21/13/84-ALC3/2016	<b>Party Name:</b> FLEXITUFF INTERNATIONAL LTD	<b>Meet No/Date:</b> 13/84-ALC3/2016 29.09.2016	<b>Status:</b> Approved
HQ File :01/84/050/00252/AM17/	RLA File :56/24/040/00021/AM17/	Lic.No/Date:5610004958 28.07.2016	

62 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/271/2016 –TSW dated 13.10.2016 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Flexible Intermediate	1200 MT	1.	PP granules	1.10 MT/MT content contains in export or

	bulk Containers			applied quantity whichever is less	
			2.	Titanium Dioxide	Not allowed as no justification has been given and not mentioned in SION
			3.	Relevant LDPE Granules	1.05 MT/MT content contains in export or applied quantity whichever is less.
			4.	Packing material (PP granules)	As per packing policy

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:22/13/84-ALC3/2016 Party Name:FLEXITUFF  
INTERNATIONAL LTD Meet No/Date:13/84-  
ALC3/2016 Status:Approved  
29.09.2016

HQ File RLA File Lic.No/Date:5610004957  
:01/84/050/00253/AM17/ :56/24/040/00020/AM17/ 28.07.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/271/2016 –TSW dated 13.10.2016 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Flexible Intermediate bulk Containers	1200 MT	1.	PP granules	1.10 MT/MT content contains in export or applied quantity whichever is less
			2.	Titanium Dioxide	Not allowed as no justification has been given and not mentioned in SION
			3.	Relevant LDPE Granules	1.05 MT/MT content contains in export or applied quantity whichever is less.
			4.	Packing material (PP granules)	As per packing policy

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:8/13/84-ALC3/2016 Party Name:DIAMOND  
EXPORTS. Meet No/Date:13/84-  
ALC3/2016 Status:Approved  
29.09.2016

HQ File RLA File Lic.No/Date:3310030338  
:01/84/050/00239/AM17/ :33/24/040/00001/AM17/ 02.08.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case on net to net basis.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.



Case No.:2/13/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
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65	HQ File :01/84/050/00233/AM17/	RLA File :08/24/040/00169/AM17/	Lic.No/Date:0810138416 04.08.2016	Defer Date:27.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:20/13/84-ALC3/2016	Party Name:AKR TEXTILE,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
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66	HQ File :01/84/050/00251/AM17/	RLA File :32/24/040/00013/AM17/	Lic.No/Date:3210077951 05.08.2016	Defer Date:27.10.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:13/13/84-ALC3/2016	Party Name:CIL TEXTILES PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
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67	HQ File :01/84/050/00244/AM17/	RLA File :56/24/040/00026/AM17/	Lic.No/Date:5610004968 08.08.2016	Defer Date:27.10.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to ask the firm to appear PH before NC on 27.10.2016 to explain their case. The case stands deferred for re-listing on 27.10.2016.

Case No.:14/13/84-ALC3/2016	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
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68	HQ File :01/84/050/00245/AM17/	RLA File :56/24/040/00022/AM17/	Lic.No/Date:5610004967 08.08.2016	Defer Date:27.10.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:17/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
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69	HQ File :01/84/050/00248/AM17/	RLA File :35/24/040/00028/AM17/	Lic.No/Date:3510045003 09.08.2016	Defer Date:27.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

70	Case No.:18/13/84-ALC3/2016	Party Name:LOYAL TEXTILE	Meet No/Date:13/84-	Status:
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	MILLS LTD	ALC3/2016 29.09.2016	Deferred
71	HQ File :01/84/050/00249/AM17/ RLA File :35/24/040/00027/AM17/	Lic.No/Date:3510045004 09.08.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

	Case No.:23/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
71	HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

	Case No.:15/13/84-ALC3/2016	Party Name:TECHNO EXPORTS	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
72	HQ File :01/84/050/00246/AM17/	RLA File :10/24/040/00046/AM17/	Lic.No/Date:1010059580 10.08.2016	Defer Date:27.10.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

	Case No.:11/13/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
73	HQ File :01/84/050/00242/AM17/	RLA File :05/23/040/00219/AM17/	Lic.No/Date:0510399457 12.08.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:10/13/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status:Approved
HQ File :01/84/050/00241/AM17/	RLA File :05/23/040/00245/AM17/	Lic.No/Date:0510399481 17.08.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

75	Case No.:2/11/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
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HQ File :01/84/050/00187/AM17/	RLA File :05/24/040/00244/AM17/	Lic.No/Date:0510399501 19.08.2016	Defer Date:27.10.2016
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**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 27.10.2016.

Case No.:3/11/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
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76 HQ File :01/84/050/00188/AM17/	RLA File :05/24/040/00246/AM17/	Lic.No/Date:0510399502 19.08.2016	Defer Date:27.10.2016
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**Decision:** Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 27.10.2016.

Case No.:4/11/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
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77 HQ File :01/84/050/00189/AM17/	RLA File :05/24/040/00245/AM17/	Lic.No/Date:0510399503 19.08.2016	Defer Date:27.10.2016
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**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 27.10.2016.

Case No.:9/13/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Approved
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78 HQ File :01/84/050/00240/AM17/	RLA File :05/23/040/00250/AM17/	Lic.No/Date:0510399508 19.08.2016	
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:19/13/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
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79 HQ File :01/84/050/00250/AM17/	RLA File :02/24/040/00086/AM17/	Lic.No/Date:0210206920 23.08.2016	Defer Date:27.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:5/13/84-ALC3/2016	Party Name:SP EXIMS	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
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80 HQ File :01/84/050/00236/AM17/	RLA File :04/24/040/00084/AM17/	Lic.No/Date:0410162218 24.08.2016	Defer Date:27.10.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that

the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:5/11/84-ALC3/2016	Party Name:ADITYA BIRLA NUVO LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status:Approved
81 HQ File :01/84/050/00190/AM17/	RLA File :02/24/040/00100/AM17/	Lic.No/Date:0210206935 26.08.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify norms in respect of Adv. Authorisation issued in this case by allowing wastage 7% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions

Case No.:6/11/84-ALC3/2016	Party Name:ADITYA BIRLA NUVO LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status:Approved
82 HQ File :01/84/050/00191/AM17/	RLA File :02/24/040/00101/AM17/	Lic.No/Date:0210206936 26.08.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify norms in respect of Adv. Authorisation issued in this case by allowing wastage 7% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions

Case No.:12/13/84-ALC3/2016	Party Name:SUDARSHAN JEANS PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
83 HQ File :01/84/050/00243/AM17/	RLA File :31/83/040/00063/AM17/	Lic.No/Date:3110066319 31.08.2016	Defer Date:27.10.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to submit the justification for higher wastage and quantity of indigenous items alongwith sample of the product. The case stands deferred for re-listing on 27.10.2016.

Case No.:6/13/84-ALC3/2016	Party Name:SHREE KRISHNA SILK	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
84 HQ File :01/84/050/00237/AM17/	RLA File :52/24/040/00035/AM17/	Lic.No/Date:5210042016 01.09.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:26/13/84-ALC3/2016	Party Name:CREEMOS INTERNATIONAL LTD.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
85 HQ File :01/84/050/00257/AM17/	RLA File :06/24/040/00017/AM17/	Lic.No/Date:0610038443 01.09.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that

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the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:16/13/84-ALC3/2016	Party Name:AKR TEXTILE,	Meet No/Date:13/84-ALC3/2016 29.09.2016	Status: Deferred
86 HQ File :01/84/050/00247/AM17/	RLA File :32/24/040/00018/AM17/	Lic.No/Date:3210077981 09.09.2016	Defer Date:27.10.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.			

#### Manual Cases:

(87)

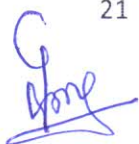
Case No.187	M/s. Modern Apparels
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/00130/AM-12/DES-V File No. 01/84/050/00238/AM-12/DES-V File No. 01/84/050/00318/AM-12/DES-V
RA. F.No. 03/95/040/00161/AM12 RA. F.No. 03/95/040/00517/AM12 RA. F.No. 03/95/040/00161/AM12	
Request for fixation of norms in respect of Adv. Authorisation Nos. 0310657811 dated 04.10.2011, 0310672356 dated 22.12.2011 and 0310634031 dated 01.06.2011	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 23.09.2016 to furnish the Measurement Chart, CAD, Sketch or Sample. Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.	

(88)

Case No.188	M/s. Maya Exports Corporation
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/086/AM-17/DES-V
Request for amendment the GSM (+/-15) instead of GSM (+/-10%) in respect of 29th Adv Licences which was decided by NC in its different meetings.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has informed over phone has not appeared PH due to their concern person has hospitalised due to some serious illness and request to give another date for PH. NC decided to deferred the case for re-listing on 27.10.2016.	

(89)

Case No.189	M/s. Surgeine Healthcare India Pvt. Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/00365/AM-16/DES-V
RA. F.No. 05/24/040/00422/AM16	
Request for re-fixation of norms against Adv. Authorisation No. 0510396482 dated 02.12.2015	


**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms as applied against the above said Adv. Authorisation which was decided by NC in its meeting No. 2/84 dated 28.04.2016. NC decided to deferred the case for re-listing on 27.10.2016.

(90)

Case No.190	M/s. Pioneer Embroideries Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/00440/AM-16/DES-V
RA. F.No. 03/95/040/00531/AM16	
Request for re-consider /fixation of norms against Adv. Authorisation No.0310800297 dated 18.11.2015	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-consider /fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 4/84 dated 26.05.2016. NC decided to refer the case to DC(MSME) and TC Noida for examine/comments of the case. The case stands deferred for re-listing on 27.10.2016.

(91)

Case No. 191	M/s. Orient Craft Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/171/173/AM-17 /DES-V
Fixation of norms for export product "Ladies Blouse made out of 100% Polyester woven printed & dyed fabric, GSM 120 (+/- 10%) Style No. 210-17C45619 " against the <b>Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP.</b>	
<b>Decision:</b> Vide their letter dated 30.08.2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to concerned RA for further necessary action and compliance of other usual conditions. GSM should match in import and export.	

(92)

Case No. 192	M/s. Orient Craft Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/171/175/AM-17 /DES-V
Fixation of norms for export product "Ladies Blouse made out of 100% Polyester woven dyed fabric, GSM 120 (+/- 10%) Style No. 210-17C51177" against the <b>Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP.</b>	
<b>Decision:</b> Vide their letter dated 30.08.2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to concerned RA for further necessary action and compliance of other usual conditions. GSM should match in import and export.	

(93)

Case No. 193	M/s. Orient Craft Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/171/174/AM-17 /DES-V



Fixation of norms for export product "Ladies Trouser made out of 100% Linen woven fabric of yarn of different color, GSM 155 (+/- 10%) Style No. CN326117MI" against the **Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP.**

**Decision:** Vide their letter dated 30.08.2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to concerned RA for further necessary action and compliance of other usual conditions.

GSM should match in import and export.

(94)

Case No. 194	M/s. Aditya Birla Nuvo Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/050/00034/AM-16 /DES-V
Request for re-fixation of norms against the Adv Authorisation No. 0210205622 dated 09.03.2015 which was rejected by NC in its meeting No. 02/84 dated 28.04.2016.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 2/84 dated 28.04.2016. NC decided to refer the case to TC, Mumbai for examine and comments and defer the case for re-listing on 27.10.2016.	

(95)

Case No.195	M/s. Chelsea Mills Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/171/094/AM-17/DES-V
RA. F.No. 05/25/039/013/AM14	
Fixation of norms in respect of Annual Advance Authorization No. 0510393403 dated 27.02.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer the case on 27.10.2016.	

(96)

Case No.196	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/171/56/AM-17/DES-V
RA. F.No. 05/27/040/00138/AM16	
Request for consider to grant redemption in respect of Adv. Authorisation No.0510394852 dated 09.07.2015 as they received a letter from CLA for paying duty for excess import.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on 30.09.2016. NC decided to agreed the firm's request and allow the quantity 137 SQ MTR for Ladies Blouse in this case. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(97)

Case No.197	M/s. Orient Craft Ltd
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/171/108/AM-17/DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms for the export product Ladies Skirt made out of Shell : 100% Polyester Woven Fabric, GSM 117(+/-10%) and Lining : 100% Polyester Woven Fabric, GSM 158 (+/-10%), Style No.404849 /	

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417907" in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(98)

Case No.198	M/s. Orient Craft Ltd
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/171/109/AM-17/DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms for the export product "Ladies Blouse made out of Shell & Self Lining : 100% Polyester Woven Fabric, GSM 120(+/- 10%), Style No. 210-16C39109, in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.	
GSM should match in import and export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(99)

Case No.199	M/s. Yarnz Exports (P) Ltd
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/050/00109/AM-16/DES-V
RA. F.No. 05/24/040/00107/AM16	
Fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has not been appeared before NC on 04.10.2016 in this case. NC decided to defer the case for re-listing on 27.10.2016.	

(100)

Case No. 200	M/s. Amrit Exports (P) Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/162/58/AM-17 /DES-V
Fixation of norms for export product (1) "U05-101 Pant" made out of Fabric -100% Cotton 250 GSM (+/- 10%) width 1.52 mtrs, (2) "U05-501 Shirt" made out of Fabric- 100% Cotton 250 GSM (+/-10%)width 1.52 mtrs, (3) "U05 - 5402 Overall" made out of Fabric - 100% Cotton 250 GSM (+/-10%) width 1.52 mtrs, (4) "U05- 5401 Overall" made out of Fabric - 100% Cotton 315 GSM (+/- 10%) width 1.52 mtrs against the <b>Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP.</b>	
<b>Decision:</b> Vide their letter dated 29.08.2016 M/s. Amrit Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/ CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to concerned RA for further necessary action and compliance of other usual conditions.	
GSM should match in import and export.	

(101)

Case No.201	M/s. Tulip Clothing Pvt. Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/00462/AM-09/DES-V
RA. F.No. 32/24/040/00061/AM09	
Re-fixation of norms in respect of Advance Authorization No. 3210039804 dated 19.02.2009	



**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 30.05.2016 has been refer to DC(MSME) on 26.09.2016 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

(102)

Case No.202	M/s. Maya Exports Corporation
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/100/AM-15/DES-V
RA. F.No. 05/24/040/103/AM15	

Request for re-fixation of norms in respect of Advance Authorization No. 0510387777 dated 30.05.2014.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 05.07.2016 has been refer to DC(MSME) on 26.09.2016 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

(103)

Case No. 203	M/s. Bharat Silks
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/050/393/AM-14 /DES-V
RA. F.No. 07/24/040/00430/AM14	

Fixation of norms in respect of Advance Authorization No. 0710102173 dated 14.02.2014

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 25.04.2016 has been refer to DC(MSME) on 26.09.2016 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

(104)

Case No.204	M/s. Orient Craft Ltd
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/171/110/AM-17/DES-V
RA. F.No. 05/27/039/021/AM15	

Fixation of norms for the export product "Ladies Dress" made out of 100% Silk Woven Fabric GSM 69(+/- 10%) , Style No. 951529 in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(105)

Case No.205	M/s. Vismaya International
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/351/AM-11/DES-V
RA. F.No. 05/24/040/00375/AM11	

Request for correction in Adv Fixation of norms in respect of Advance Authorization No. 0510283394 dated 08.02.2011.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm vide their email dated 31.08.2016 have requested for correction in Adv. Authorisation No. from 0510387777 dated 30.05.2014 to 0510283394 dated 08.02.2011



which was wrongly mentioned in minutes of NC in its meeting No. 09/AM17 dated 04.08.2016. NC decided to agreed the request of the firm.

RA concern may take necessary action subject to compliance of other usual conditions.

(106)

Case No.206	M/s. Uniray Medical LLP
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/050/00394AM-15/DES-V
RA. F.No. 03/95/040/00805/AM15	
Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the CAD, measurement chart and sketch in this case. The reply of the firm has been received on 28.06.2016. NC decided to defer the case for re-listing on 27.10.2016.	

(107)

Case No.207	M/s. Shankar Packagings
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to defer the case on 27.10.2016.	

(108)

Case No.208	M/s. Shankar Packagings
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC on 11.07.2016 to furnish the deficiency letter issued on 04.04.2016. Accordingly, NC decided to defer the case for 27.10.2016.	

(109)

Case No.209	M/s. Shankar Packagings
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to defer the case for 27.10.2016.	



(110)

Case No.210	M/s. Ginza Industries Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/00345/AM-15/DES-V
RA. F.No. 03/94/040/00715/AM14	Adv. Authorisation No. 0310790777 dated 5.11.2014
<p><b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that Addl. DGFT, Mumbai vide letter dated 22.02.2016 have informed that M/s. Ginza Industries Ltd., Mumbai was applied to their office for amendment <b>in description of import item No. 2 as Elastomeric/Lycra R Fiber Elastane Fiber DT EX22DEN20 Type/Spandex Bare Yarn R/W 20D on the basis of norms fixed by NC on 05.02.2015</b> in respect of Adv. Authorisation No. 0310790777 dated 5.11.2014. The above request of the firm has been considered by RA, Mumbai on 17.02.2016 and copy forwarded to this office for further necessary action. Accordingly, Committee accepted the above mentioned amendment which was considered by RA, Mumbai on 17.02.2016.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>	

(111)

Case No.211	M/s. Maya Exports Corporation
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/00286/AM-14/DES-V
RA. F.No. 05/24/039/00311/AM14	
Re-fixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013	
<p><b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for re-fixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013. Accordingly, Committee decided to defer the case for 27.10.2016.</p>	

(112)

Case No.212	M/s. Apparel Export Promotion Council
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/171/186//AM-17/DES-V
Two proposals received for simplification of import and export procedures.	
<p><b>Decision: Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the following two proposals has received for simplification of import and export procedures:</p> <ol style="list-style-type: none"><li>1. Shri Ashok G Rajani, Chairman of Apparel Export Promotion Council Gurgoan vide his letter dated 22.09.2016 for simplification of in import and export procedures for amendment in description of export item "Ladies Blouse by adding "Ladies Top".</li><li>2. Shri Vijay Mathur, Additional Sercreaty General AEPC, Gurgoan vide his letter 28.09.2016 addressed to DGFT submitted the request of M/s. Richa Global Exports Pvt. Ltd. for amendment in description of export item "Ladies Blouse by adding "Ladies Top"</li></ol> <p>NC decided to defer the case for re-listing on 13.10.2016..</p>	